

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 12
CP (IB) No. 165/Chd/Hry/2022**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

HIPAD Technology India Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Oppo Mobiles India Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Rakshit Gupta, Advocate for the petitioner-operational creditor.

Mr. Keshav Tiwari, Advocate, proxy counsel for Mr. Tushar Gupta, Advocate for respondent-corporate debtor.

Affidavit of service has been by petitioner vide Diary No. 01049/2 dated 10.10.2022 and compliance affidavit has also been filed by petitioner vide Diary No. 01049/1 dated 22.07.2022. The same are taken on record. A date is requested by learned counsel for the respondent-corporate debtor for filing the reply. Let the same be filed within three weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. The matter be listed on 24.02.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 07, 2022
YP